

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 134/MP/2014

Coram:

Shri Gireesh B.Pradhan, Chairperson

Shri M. Deena Dayalan, Member

Shri A.K.Singhal, Member

Shri A.S.Bakshi, Member

Date of Order: 7.10.2014

In the matter of

Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 111 and 114 of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999 and appropriate provision of the Central Electricity Regulatory Commission (Grant of Connectivity, long-term access and medium term access in inter-State transmission and related matters) Regulations, 2009 and Central Electricity Regulatory Commission (Sharing of inter-State transmission charges and losses) Regulations, 2010 and Central Electricity Regulatory Commission (Terms and Conditions of tariff) Regulations, 2014

And

In the matter of

Power Grid Corporation of India Limited
B-9, Qutab Institutional Area, Katwaria Saria,
New Delhi-110066

Petitioner

Vs

Nuclear Power Corporation of India Ltd.
9-S-30, Vikram Sarabhai Bhawan,
Anushakti Nagar, Mumbai-400 094 and others

...Respondents

ORDER

The petitioner, Power Grid Corporation of India Limited, has filed the present petition seeking direction to Nuclear Power Corporation of India Limited (NPCIL), Respondent No. 1, to sign the required Implementation Agreement (IA) in terms of



Regulation 12 (2) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 with CTU so that the transmission system for evacuation of power from Rajasthan Atomic Power Project (RAPP) 7 and 8 could be taken up.

2. The petitioner has submitted that the following transmission elements are being developed by PGCIL to match with RAPP 7 &8:

- (a) Kota-Jaipur (South) 400 kV D/C [Part of RAPP-Jaipur (South) 400 kV D/C line with one ckt LILoed at Kota]
- (b) 2 nos. of 400 kV line bays at Jaipur (South)
- (c) 1 nos 400 kV line bay at Kota

3. The petitioner has submitted that it signed a generic IA with Respondent No. 1 on 13.12.2004 and a zero date agreement was required to be signed between PGCIL and Respondent No.1 which would become part of generic IA. Despite the petitioner taking up the matter with the Respondent No. 1 through several letters, IA has not been signed so far.

4. The petitioner has submitted that as per Regulation 12 (2) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, the impact of time over-run due to mismatch in commissioning of generating station and associated transmission system shall be settled through IA between the generating company and the transmission licensee. The petitioner has submitted that since in this case, the Respondent No. 1 has failed to sign the Agreement due to

non-confirmation of zero date, the petitioner was not able to proceed with the investment approval and award of transmission elements. In the above circumstances, the petitioner has filed the present petition seeking direction to Respondent No. 1 to sign the IA.

5. The Commission issued notice to the Respondent No. 1 and directed to file reply to the petition vide Record of Proceedings for the hearing dated 21.8.2014. Till date, the Respondent No. 1 has not filed any reply.

6. In the meantime, the petitioner vide its letter dated 26.9.2014 has submitted that NPCIL has signed IA on 19.9.2014. The petitioner has submitted that since the purpose for which the petition was filed has been served, the Commission may consider to close the petition.

7. In view of the letter of the petitioner confirming about the signing of IA with the Respondent No. 1, the Petition No. 134/MP/2014 has become infructuous and is accordingly disposed of.

Sd/-
(A.S.Bakshi)
Member

sd/-
(A.K.Singhal)
Member

sd/-
(M. Deena Dayalan)
Member

sd/-
(Gireesh B.Pradhan)
Chairperson